

**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH**

No. OA 350/58/2016

Date of order : 13.2.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member

SUBHASH BAGDI

NIBHAS BAGDI

Sons of Late Gurupada Bagdi
Unemployed,
R/o Vill – Telenda,
PO – Sripat Purnia,
PS – Mejhia,
Dist. – Bankura,
Pin – 722143.

...APPLICANT

VERSUS

1. The Union of India, through
General Manager,
Eastern Railway,
Fairlie Place,
17 Netaji Subhas Road,
Kolkata – 700001
2. The Divisional Railway Manager,
Eastern Railway,
Asansol Division,
DRM Building,
Asansol – 713301.
3. The Assistant Engineer (1),
Eastern Railways,
Andal,
Pin – 713321.

...RESPONDENTS.

For the applicant : None

For the respondents: None

O R D E R (ORAL)

Per Ms. Manjula Das, Judicial Member

While the matter is called none appears for the applicant as well as the respondents.

2. On perusal of the record it appears that on 19.8.2016 notice was issued on the respondents with a direction to file reply within 4 weeks and rejoinder, if any, to be filed within 2 weeks thereafter. However, none appeared for the parties on that date. On 15.2.2017 none appeared for either the applicant or

for the respondents. On 29.3.2017 none appeared from either side, on 17.5.2017 none appeared for either parties, on 4.7.2017 none appeared for the applicant as well as the respondents and on 14.8.2017 even on **second call** none appeared for the parties. On 7.11.2017 none appeared for the applicant as well as for the respondents and the matter was adjourned to 16.11.2017. On that date also none appeared for the parties. The matter was adjourned to 5.1.2018 on which date also none appeared for the parties and the matter was further adjourned to 13.2.2018. Today i.e. on 13.2.2018 also none appeared for either the applicant or for the respondents.

3. From the record it appears that the applicant never appeared either himself or through his representative to pursue the matter. It seems that the applicant is not interested in proceeding with the matter.

4. Accordingly the OA is dismissed for default. No order as to costs.

(MANJULA DAS)

JUDICIAL MEMBER

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